

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 3160 of 2020

Imran Ahmed @ Imran Ahmad

..... Petitioner

Versus

The State of Jharkhand

..... Opposite Party

CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioner : Mr. Nilesh Kumar, Advocate

For the State : Mr. Shekhar Sinha, PP

For the Informant : Mr. Pran Pranay, Advocate

02/ 09.09.2020 Heard learned counsel for the petitioner and learned counsel for the informant through V.C.

2. Learned counsel for the petitioner undertakes to remove the defects as pointed out by the office within a period of eight weeks from today.
3. Learned counsel for the informant is directed to file counter-affidavit in this case within a period of 4 weeks from today.
4. List this case after filing the counter affidavit.
5. In the meantime, no coercive steps shall be taken against the petitioner in connection with Doranda P.S. Case No. 131/20, pending in the Court of learned Judicial Magistrate 1st Class, Ranchi, if process under Sections 82 and 83 of the Cr. P.C. has not been issued against the petitioner till date.

(Deepak Roshan, J.)

Pramanik/